CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

Original Application No: 557 of 1994

L.B.B.Singh Applicant.

Versus

U.D.I. & ors. Respondents.

Hon'ble Miss Usha Sen, Member-A Hon'ble Mr. T.L.Verma, Member-J

(By Hon'ble Miss Usha Sen, A.M.)

as EDDA vide order dated 31.12.1991 (Annexure A-2) on a provisional basis pending regular appointment to the said post. He continued to work on this post without any break up to 15.3.1994. Thereafter, vide order dated 16.3.1994 (Annexure A-1), he has been put off duty under Rule 9 of the EDA Conduct and Service Rules. It is seen from sub para 2 of this Rule that an order of put off duty which ceased to be effective on the expiry of 15 days from the date of the order unless it is confirmed or cancelled earlier by the Appointing Authority.

2. We do not know whether this order of put off duty has the confirmation of the Appointing Authority. According to the applicant, this order has not been confirmed. As such, we deem it fit to direct the respondents to take back the applicant on duty with immediate effect treating the order of put off duty which ceased to be operative on expiry of 15 days from the date of its issue in

case it was not confirmed by the Appointing Authority within this period.

With this direction, the O.A. stand disposed of at admission stage.

J blum

Member-J

Member-A

Allahabad Dated: 21.4.1994

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